

ITEM NO.1707

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1282-1284/2015

AMIRKA PRASAD

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 205/2022 - APPLICATION FOR SUBSTITUTION)

Date : 11-08-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
[IN CHAMBER]

For Appellant(s) Mr. Dinesh Kumar Garg, AOR
 Mr. Abhishek Garg, Adv.
 Mr. Dhananjay Garg, Adv.
 Mr. Ishaan Tiwari, Adv.
 Mr. Chanakya Gupta, Adv.

For Respondent(s) Mr. Parmanand Pandey, AOR
 Mr. Utkarsh Pandey, Adv.

Ms. Abha R. Sharma, AOR

Mr. Dushyant Parashar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel appearing for petitioner and the learned counsel appearing for the first respondent. Learned counsel appearing for the applicant states that the applicant is the son of the appellant in Criminal Appeal. He states that the appellant was the victim of the offence.

Application is allowed. Amended cause title shall be filed

within one week.

(SNEHA)
SENIOR PERSONAL ASSISTANT

(PREETHI T.C.)
COURT MASTER (NSH)